

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 930 of 2020

1. Sanjay Verma
2. Aashish Prasad Verma @ Chhoti Verma
3. Basant Lal Verma @ Basant Verma
4. Kunti Devi @ Ahakuntala Devi..... **Petitioner(s)**
Versus
State of Jharkhand & Anr..... **Opp. Party(s)**

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Coram: Hon'ble Mr. Justice Ananda Sen
Through:-Video Conferencing

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For the Petitioner : Mr. A.K.Anand, Advocate
For the State : A.P.P.
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3/10.09.2020 This case was listed/ supposed to be listed before the Lawazima Board for passing an order in respect of the defects, pointed out by the office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their Clerks in the Court, this court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before this Court directly.

Learned counsel for the petitioner prays to ignore the defect and take up the matter on merits.

The defects stand ignored.

Counsel for the petitioners submits that the matter has been compromised between the parties in a mediation proceeding.

Issue notice to O.P. No. 2 to show cause as to why this application be not admitted and/or disposed of at this stage itself, for which requisite etc. under registered cover with A/D as well as through Ordinary process, must be filed within two weeks.

List this case after service of notice or on appearance of O.P. No. 2, whichever is earlier.

In the meantime, further proceedings of Complaint Case No. 1131 of 2009, pending in the Court of Judicial Magistrate, 1st Class, Hazaribagh, shall remain stayed so far as these petitioners are concerned.

(Ananda Sen, J)